

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO. 6  
PRESCOT ROAD, BOMBAY 1

OA NO. 1204/92

Ambadas Devidas Suryavanshi  
r/o. Suryavanshi plot  
Gadge Nagar; Amravati 444603

..Applicant

v/s.

Union of India through  
Regional Director  
National Savings  
Giripeth; Nagpur and another

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.  
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. S G Jagatap  
counsel  
for the applicant

Mr. Ramesh Darda  
counsel  
for the respondents

ORAL JUDGMENT:  
(PER: M.S. Deshpande, Vice Chairman)

DATED: 19.7.93

After the matter was heard for quite some time for admission we enquired from Shri Darda, learned counsel for the respondents, whether the appellate authority cannot reconsider the question of punishment. The counsel for the applicant makes it clear that he is not questioning the imputations made by the respondents and that the charge may be deemed to have been admitted and he would be satisfied if the question of punishment is reconsidered by the appellate authority after the applicant is heard on the question of punishment to be imposed.

We direct the appellate authority to reconsider the punishment within a month by giving a personal hearing to the applicant according to law and dispose the appeal according to rules. The OA is disposed of with these directions.

  
(M Y Priolkar)  
Member(A)

  
(M.S. Deshpande)  
Vice Chairman